

NATIONAL COMPANY LAW APPELLANT TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.202 OF 2020

In the matter of:

Kridhan Infrastructure Pvt Ltd.

Appellant

Vs

Venkatesan Sankaranarayan & Anr

Respondent

Mr. Krishnendu Datta and Mr. Udit Chauhan, Advocates for appellant.

Mr. Rupesh Gupta, Advocate for Impleader.

Ms Misha, Ms Charu Bansal, advocates for respondent.

Mr. Ashwini Kumar Singh, Advocate for R1.

ORDER

16.07.2020- Parties are directed to file written submissions not more than three pages alongwith convenient compilation positively by 22nd July, 2020. Parties are also directed to supply copy of the written submissions alongwith convenient compilation to the opposite party. It is made clear that no adjournment will be allowed. Let the appeal be fixed on **24th July, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Mr. V.P. Singh)
Member (Technical)

Bm/nn